THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ विदेश व्यापार मंत्रालय में उपमत्री (SHRI A. C. GEORGE): (a) Import of 'The Complete Works of Shakespeare' was included in the non permissible list in the import policy for 1971-72 period in view of the availability of reprints in India. The position was reviewed and the import of the 'Complete Works of Shakespeare' was allowed by Public Notice No. 67-ITC(PN)/71 dated 24-6-1971.

- (b) Import policy is framed by the Chief Controller of Imports and Exports under the general directions of the 'Mini stry of Foreign Trade' in consultation with the other authorities concerned, whenever necessary.
- (c) A statement showing the imports of books, periodicals and journals during 1968-69, 1969-70 and 1970-71 is placed on the Table of the House. [See Appendix LXXVII, Annexure No. 55]

APPLICATIONS PENDING FOR TELEPHONE
CONNECTIONS IN DELHI

757. SHRIRP KHAITAN: Will the Minister of COMMUNICATIONS/सचार मन्त्री be pleased to state:

- (a) the number of applications for telephone connections pending in Delhi;
- (b) what is the number of connections granted during the last three years; and
- (c) what steps are being taken to dispose of the pending applications?

THE MINISTER OF COMMUNICA-TIONS/संचार मन्त्री (SHRI H. N. BAHU-GUNA): (a) 47420

(b) 32855

(c) The various telephone exchanges are being expanded and new exchanges are

being opened to meet the demands for telephones to the extent possible. During the next four years the capacity of the telephone exchanges in Delhi Telephone District is expected to be increased by 50200 lines

INCIDENTS OF PAKISTANI FIRINGS INSIDE
INDIAN TERRITORY

758. SHRI M. K. MOHTA:
SHRI PRANAB KUMAR
MUKHERJEE:
SHRI RAM SAHAI
SHRI R P. KHAITAN.
SHRI KALYAN ROY:
SHRI SITARAM KESARI:

Will the Minister of HOME AFFAIRS/ गृह मन्त्री be pleased to state.

- (a) the steps taken by Government so far in regard to ensuring that incidents of Pakistani firings inside Indian territory resulting in loss of life and property of Indians do not recur and the manner in which the Government of India have protested to the Government of Pakistan in this regard; and
- (b) the extent of losses of property suffered by Indians so far as a result of Pakistani firing inside Indian territory?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL/गृह मंत्रालय और कामिक विभाग में राज्य मत्री (SHRI RAM NIWAS MIRDHA) (a) The Border Security Force has been adequately strengthened all along the border with Bangla Desh and have instructions to throw back any intruding army or force from across the border and also to reply effectively to any shelling or firing from the other side. Protests are lodged in all such cases with the Government of Pakistan, demanding compensation for loss

of life and property, and injury to persons as a result of such incidents.

(b) Damage has been caused to buildings of 3 border out-posts and 1 Railway Station; about 60 huts have been damaged or partially burnt. In addition, 4 houses have been completely burnt; 2 motor launches and two civilian vehicles were damaged; and 4 heads of cattle were killed and 13 heads of cattle injured.

INSTALLATION OF T. V. SETS

- 759. SHRI A. D. MANI : Will the Minister of INFORMATION AND BROADCASTING/सूचना श्रोर प्रसारण मंत्रो be pleased to state :
- (a) whether attempts have been made by various departments of State Governments adjoining Delhi for the installations of T. V. sets in their areas to receive the programmes of the Delhi T.V. network; and
- (b) whether it is proposed to set up T. V. Stations in the Central India region like Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING/सूचना ग्रोर प्रसारण सन्त्रालय में राज्य मन्त्री (SHRIMATI NANDINI SATPATHY): (a) Yes, Sir. Haryana Government have installed some TV sets in villages in that State which are in the service area of Delhi station.

(b) Not in the Fourth Plan. Possibility of setting up a TV station in this region will be considered when schemes for the next phase of TV development in the country are formulated.

REGULARISATION OF UNAUTHORISED
SPINDLES

760. SHR1 RAJENDRA PRATAP SINHA: SHRI KRISHAN KANT: DR. SALIG RAM: SHRI ARJUN ARORA:

Will the Minister of FOREIGN TRADE/ विदेश ट्यापार मंत्री be pleased to state :

- (a) the number of unauthorised spindles which existed in the country before 1970 and the number existing at present;
- (b) whether the regularisation of unauthorised spindles would entitle the spinners to imported raw wool quota;
- (c) whether Government have regularised some unauthorised spindles during the past three years; and
 - (d) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ विदेश व्यापार मंत्रालय में उपमन्त्री (SHRI A. C. GEORGE): (a) No positive information regarding the number of unauthorised spindles which existed in the country before 1970 is available. However, the number of unauthorised spindles which had come to the notice of Government in October, 1970, was about 40,000. It is likely that some more unauthorised spindles then in existence might not have come. In response to a Press Note issued by the Textile Commissioner requests for regularisation of 1,76,865 worsted spindles have been received. It is not proposed to regularise any spindle without proper verification by a team of competent officers.

(b) As per the Press Note, the regularised worsted spindles will not be entitled to a quota of imported raw wool as a matter of right. However Government may allocate to them quota at a reduced scale as compared to the regular spindles.